

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 217 of 2013

&

I.A. Nos. 296, 297 & 298 of 2013

Dated : 18th September, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M/s. Jindal Steel & Power Ltd. ... Appellant(s)

Versus

**Chhattisgarh State Electricity
Regulatory Commission & Ors.Respondent(s)**

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hemant Singh

Counsel for the Respondent(s): Ms. Suparna Srivastava
Ms. Shivani Rana for R-2

ORDER

We have heard Mr. Sanjay Sen, the learned Senior Counsel for the Appellant. Ms. Suparna Srivastava, the learned counsel appearing for the Caveator vehemently opposed the Admission of the Appeal on the ground that the Appeal is not maintainable.

Therefore, we feel that it would be appropriate to hear the learned counsel for both the parties with regard to the maintainability of the Appeal.

Post the matter on **23.09.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/vs